**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**
**COURT – IV**

**Item No.414**
**CP(CAA)80/ND/2023**

**IN THE MATTER OF:**

Priyanka Infrahomes Private Limited And Sanmati Tradex pvt ltd ... Applicant

**Under Section 230-232**

**Order delivered on 02.07.2024**

**CORAM:**
**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**
**HON'BLE MEMBER (JUDICIAL)**
**DR. SANJEEV RANJAN,**
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

| | |
|---|---|
| For the Applicant | : |
| For the Respondent | : |
| For the RD | : Adv. Shankari Mishra, Adv. Aakash Sharma |
| For the OL | : Adv. Kartikeya Asthana |
| For the IT Department | : Ruchir Bhatia Sr SC with Pratyaksh Gupta and Akahat Mann JSC's |

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the RP present. Mr. Kartikeya Asthana Learned Counsel for the OL is present and submitted that they have no objection in allowing the application. Heard order **reserved**.

**Sd/-**
**DR. SANJEEV RANJAN**
**MEMBER (TECHNICAL)**

**Sd/-**
**MANNI SANKARIAH SHANMUGA SUNDARAM**
**MEMBER (JUDICIAL)**